



**THE MADRAS LEGISLATIVE ASSEMBLY**

**THIRD LEGISLATIVE ASSEMBLY**

**SECOND SESSION - FIRST MEETING**  
**29th January to 5th February 1963**

**RESUME OF BUSINESS**

**LEGISLATIVE ASSEMBLY DEPARTMENT**  
**Fort St. George, Madras - 600 009**



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**RESUME OF WORK DONE BY THE MADRAS LEGISLATIVE ASSEMBLY FROM  
29TH JANUARY TO 5TH FEBRUARY 1963**  
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The Second Session of the Assembly which commenced at 8-30 a.m. on Tuesday, the 29th January 1963 in the Assembly Chamber, Fort St. George, Madras, met for seven days and adjourned on the 5th February 1963 to meet again at 11 a.m. on Wednesday, the 27th February 1963. The total time taken for the business of all these meetings was 31 hours and 36 minutes.

**OBITUARY REFERENCES**

Reference was made from the Chair on the 29th January 1963 on the demise of Sri M. G. Sankar, a sitting Member of the Legislative, Assembly on the 25th December 1962.

References were also made from the Chair on the 29th January 1963 on the demise of Sri K. Varadachari, a Member of the former Madras Legislative Assembly on the 1st January 1963, and Sri P. Jeevanandam, a Member of the former Madras Legislative Assembly on the 18th January 1963.

As a mark of respect to the memory of the deceased the House stood in silence for a while and as a mark of respect on the demise of Sri M. G. Sanker, a sitting Member of the House, Hon. Speaker adjourned the House to meet at 9-00 a.m.

**PANEL OF CHAIRMEN**

Sri N. Shanmugasundaram, Sri C. Srinivasan, Sri G. Venkataraman, Srimathi A. S. Ponnammal, Sri Rama. Arangannal and Sri C. Chiranjeevulu Naidu were nominated to the Panel of Chairmen by the Speaker and the same announced to the House on the 29th January 1963.

**ADJOURNMENT MOTIONS**

Notices of the following nine Adjournment Motions were received, but consent to raise them was withheld by the Speaker, on 30th January 1963.

<i>Sl.No..</i>	<i>Name of the Member.</i>	<i>Subject.</i>
1.	Sri. K. A. Mathialagan	Hardship caused to the jewellery workers, dealers and manufacturers of stone set jewels all over Tamilnadu by the enforcement of the Gold Control Rules under the Defence of India Act, 1962.
2.	Sri. M. S. Mani	
3.	Sri. Saw Ganesan	
4.	Sri. T. P. Alagamuthu	
5.	Sri. M. Shanmugam	
6.	Sri. A. P. Dharmalingam	
7.	Sri. R. Thangavelu	
8.	Sri. V. Krishnamoorthy	

<i>Sl.No.</i>	<i>Name of the Member.</i>	<i>Subject.</i>
9.	Sri. T. L. Sasivarna Thevar	Beating of the public by the Police on the 17th January 1963 at Madurai and the consequent death of a man in the Police Station.

**CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE  
STATEMENT RULE 41**

On 5th February 1963, Sri K. Ponnian called attention of the Minister for Agriculture to heavy damages to paddy fields by rats in Annamalai, for which the Minister made a statement in the House on that day.

**GOVERNOR'S ADDRESS**

Sri Bishnuram Medhi, the Governor of Madras, addressed the Members of both the Houses of the Legislature at 11 a.m. on the 28th January 1963. The address was debated upon for 4 days on the 29th, 30th, 31st January and 1st February 1963, and the Motion of Thanks moved by Sri T.P. Elumalai was adopted by the Assembly on the 1st February 1963.

**FINANCIAL BUSINESS**

On the 29th January 1963, the Hon. Minister for Finance, Sri M. Bhaktavatsalam, presented the First Supplementary Statement of Expenditure amounting in the aggregate to Rs. 4,09,07,800 for the year 1962-63. The general discussion on the same took place on the 2nd February 1963 and Demands for Grants were voted on the 4th February 1963. The Appropriation Bill relating to the First Supplementary Statement of Expenditure was introduced on the 4th February 1963 and passed on the 5th February 1963.

## **BILLS-GOVERNMENT BILLS**

### **1. BILLS INTRODUCED IN THE ASSEMBLY**

The following Bills were introduced in the Assembly on the dates noted against each:-

- |                                                                                                     |                    |
|-----------------------------------------------------------------------------------------------------|--------------------|
| 1 The Madras Essential Articles Control and Requisitioning (Temporary Powers) Amendment Bill, 1963. | 29th January 1963. |
| 2 The Madras Urban Land Tax Bill, 1963                                                              | 1st February 1963. |
| 3 The Madras Appropriation Bill, 1963                                                               | 4th February 1963. |
| 4 The Madras Additional Assessment and Additional Water-Cess Bill, 1963.                            | Do.                |
| 5 The Madras General Sales Tax Amendment Bill, 1963                                                 | 5th February 1963. |

### **2. BILLS PASSED BY THE ASSEMBLY**

The following Bills were passed by the Assembly on the dates shown against each:

- |                                                                                                     |                    |
|-----------------------------------------------------------------------------------------------------|--------------------|
| 1 The Madras Commercial Crops Markets (Validation of Cess) Bill, 1962.                              | 2nd February 1963. |
| 2 The Madras Essential Articles Control and Requisitioning (Temporary Powers) Amendment Bill, 1963. | Do.                |
| 3 The Madras Appropriation Bill, 1963                                                               | 5th February 1963. |

III. Bills referred to the select/Joint Select Committees on the 4th February 1963.

The following Bills were referred to the Select Committees on the 4th February 1963.:-

1. The Madras Additional Assessment and Additional Water-Cess Bill. 1963.
2. The Madras Urban Land Tax Bill, 1963.

## CONSIDERATION OF THE REPORT OF THE COMMITTEES

On the 4th February 1963 the Leader of the House, Sri M. Bhaktavatsalam, moved that the Report of the Committee of Privileges (Malai Murasu Case) laid on the Table of the House be approved and the motion was carried. The report was approved.

## PRIVILEGE MATTERS

During the period the following privilege matters were raised:

<i>Name of the member who gave notice of motion.</i> (1)	<i>Subject matter.</i> (2)	<i>Date.</i> (3)	<i>Remarks.</i> (4)
1. Sri M. Kalyanasundaram	(i) The detention of the Member under section 151 Cr.P.C. and Rule 30 of the Defence of India Rules in spite of the fact that he was also a party to the resolution passed regarding Chinese aggression in the Northern borders of India.  (ii) Non-transmission of the letters of Member addressed to the Hon. Speaker and Secretary, Legislative Assembly direct to them but routing them through the Home Department.	5th February 1963.	Ruled that it did not involve a matter of privilege.

## QUESTIONS-ANSWERED

During the period seventy eight starred questions were put and answered.

## PAPERS PLACED ON THE TABLE OF THE HOUSE.

During the period 91 papers under the category "A. Statutory Rules and Orders" and 24 papers under the category "B. Reports, Notifications and other papers" were placed on the Table of the House.

## **GOVERNMENT MOTIONS/RESOLUTIONS**

(a) On 29th January 1963, the Minister for Agriculture Sri P. Kakkan, moved a motion regarding the election of three members by the Members of the Assembly to the casual vacancies in the Madras Land Improvement Board and the same was put and carried.

On 2nd February 1963, the Speaker announced to the House that (1) Sri A. Ramachandra Rayar, (2) Sri A. P. Dharmalingam and (3) Sri M. D. Thiagaraj Pillai, were duly elected unopposed to the above Board.

(b) On 2nd February 1963, the Minister for Finance, Sri M. Bhaktavatsalam, moved a resolution regarding the constitution of Townships under the Panchayats Act, 1958 in respect of certain industrial, Labour or institutional colonies and the same was carried.

(c) On the 5th February 1963, the Minister for Public Health, Srimathi Jothi Venkatachalam, moved a resolution regarding the concurrence of the legislature for the Parliament to pass an Act on 'Public Health applicable to all States under Article 252 of the Constitution and the same was carried.

## **ELECTION TO THE SENATE OF THE ANNAMALAI UNIVERSITY**

On 4th February 1963, the Speaker, announced that (1) Srimathi. C. Kolandai Ammal, (2) Sri. S. Sivasubramaniam and (3) Sri. K. A. Mathialagan, were duly elected to the Senate of the Annamalai University, with reference to an announcement made by him on the 29th January 1963 regarding this election.

## **LEGISLATIVE ASSEMBLY DEPARTMENT-ENFORCEMENT OF ECONOMY IN EXPENDITURE**

On 29th January 1963, the Speaker announced in the House that with a view to enforce strict economy in expenditure there Legislative Assembly Department has released some man-power namely, one Superintendent, two Upper Division Clerks and one Lower Division Clerk to assist in the work connected with defence in the Public Department.

## **OBSERVANCE OF MARTYRS DAY**

On 30th January 1963, the Speaker adjourned the House at 10-45 a.m. to enable the Members to participate in the ceremony to pay homage to those who gave up their lives in the struggle for India's freedom. The House re-assembled on that day at 11-15 a.m.

T. HANUMANTHAPPA  
Secretary